

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

CSP No. 831/2017

Under Sections 230 to 232 of the Companies Act,
2013

And

In the matter of Scheme of Amalgamation of Godrej
Vikhroli Properties India Limited ('GVPIIL' or 'the
Transferor Company') WITH Godrej Properties
Limited ('GPL' or 'the Transferee Company') And
their Respective Shareholders

GODREJ PROPERTIES LIMITED,

....Petitioner Company

Order delivered on 13th October, 2017

Coram:

Hon'ble SH. M. K. Shrawat, Member (J)

Hon'ble SH. V. Nallasenapathy, Member (T)

For the Petitioner(s): Mr. Rajesh Shah with Mr. Ahmed M Chunawala i/b
M/s. Rajesh Shah & Co., Advocate for the Petitioner.

Per: **V. Nallasenapathy, Member (T)**

ORDER

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 16th November, 2017.
3. Learned Advocate for the Petitioner states that in pursuance of the directions contained in Order dated 19th June, 2017 passed by the National Company Law Tribunal, Mumbai Bench ('Tribunal') in the Company Scheme Application No. 385 of 2017, the meeting of Equity

Shareholders was held on Thursday, 10th August, 2017 and the requisite quorum was present and the Scheme was approved with the requisite majority by the Equity Shareholders without modifications. The Chairman appointed for the meeting has filed his report dated 24th August, 2017 which is annexed as Annexure 'J' to the petition.

4. The Learned Advocate for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Scheme Application No. 385 of 2017 by the Tribunal.
5. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, Registrar of Companies, Mumbai, Securities and Exchange Board of India (SEBI), BSE Limited, National Stock Exchange of India Limited (NSE) and Maharashtra Real Estate Regulatory Authority (MAHA RERA). No representation is received by the Petitioner Company from any Regulatory Authority.
6. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navshakti", in Marathi language, both having circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
7. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

M. K. Shrawat, Member (J)